

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/RP/2019 in Petition No. 168/TT/2018

Subject : Review Petition No. 10/RP/2019 seeking review of order dated 20.2.2019 in Petition No. 168/TT/2018.

Date of Hearing : 6.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : NTPC and 12 Others

Parties present: Ms. Ranjitha Ramachandran, Advocate, PGCIL
Ms. Poorva Saigal, Advocate, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S.S. Raju, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that none of the respondents have filed reply to the Review Petition. She submitted that in paragraph 17(ii) of the impugned order dated 20.2.2019, it was erroneously observed that as per original approval, 5207 OPGW fiber optic cable will be installed by the Review Petitioner, out of which 499 km OPGW fiber shall be shared by the Review Petitioner with Powergrid Telecom and later the scope of original optic cable was revised to 5256 km, out of which 2288 km of OPGW fiber cable was to be shared with Powergrid Telecom.

2. Learned counsel submitted that actually the total length contemplated in original scope was 5706 km, out of which 5207 km was to be laid by the Review Petitioner and 499 km was to be laid by Powergrid Telecom. She submitted that the scope of total OPGW fiber cable length was revised to 7544 km, out of which 5256 km was laid by the Review Petitioner and 2288 km was laid by Powergrid Telecom. She submitted that 2288 km of OPGW fiber cable is shared by Powergrid Telecom with the Review Petitioner for which Review Petitioner has paid a cost for sharing such asset.

3. Learned counsel further submitted that similarly Powergrid Telecom is sharing the fiber optic cable installed by the Review Petitioner and the capital cost is adjusted from the date of usage of the fiber cable by the Powergrid Telecom. She requested the



Commission to allow the full capital cost of the fiber cable as on COD and decapitalize the cost of the assets shared by Powergrid Telecom from the date of sharing. She submitted that the Commission's finding that cost of the fiber optic owned by the Review Petitioner should be shared by the Powergrid Telecom from the date of COD is erroneous and is required to be corrected as the cost has to be shared from the date of sharing of the fiber optic cable by Powergrid Telecom.

4. After hearing the Review Petitioner, the Commission reserved order in the petition.

By order of the Commission

(Sd/-)
(V. Sreenivas)
Dy. Chief (Law)

